

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.145/2017

In the matter of

KK INNS (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 23.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Rohit , Co. Secretary

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned authorized representative/Company Secretary has appeared on behalf of the petitioner and states that in compliance to the Order dated 20.12.2017 passed by this Tribunal, Income tax Department as well as the Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for Income tax Department have been duly furnished with a copy of the Appeal along with annexure.

Ld. Company Prosecutor appearing for the ROC states that the Respondent ROC has since filed reply to the Appeal/petition with an advance

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copy of the same made available to the Ld. authorized representative for the petitioner.

In relation to the Income tax Department, Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for the Income tax Department, seeks some time to file the observations/representation.

Taking into consideration the same two weeks time is finally granted to the Income tax Department to file its reply, failing which, the matter will be proceeded with in the absence of the representations of the Income tax Department, on merits and disposed off.

List on 13.2.2018.

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018